

THE DEPUTY MINISTER FOR RAILWAYS AND TRANSPORT (SHRI O. V. ALAGESAN) : (a) to (c). The information is being collected and will be laid on the Table of the Sabha in due course.

MESSAGE FROM THE LOK SABHA

MODIFICATION OF THE DISPLACED PERSONS (COMPENSATION AND REHABILITATION) RULES, 1955

SECRETARY: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha :

"In accordance with the provisions of Rules 352 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform Rajya Sabha that the annexed motion for modification of the Displaced Persons (Compensation and Rehabilitation) Rules, 1955 as further amended by the Notification No. S. R.O. 1161, dated the 30th April, 1956, laid on the Table of Lok Sabha on the 21st July, 1956, has been passed by Lok Sabha under the provisions of sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, at its sitting held on Wednesday, the 22nd August, 1956, and to request that the concurrence of Rajya Sabha in the said motion be communicated to this House.

MOTION

"This House resolves that in pursuance of sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, the following sub-rule be substituted for sub-rule (3) of rule 19 of the Displaced Persons (Compensation and Rehabilitation) Rules, 1955 as further amended by the Notification No. S.R.O. 1161, dated the 30th April, 1956, laid on the Table on the 21st July, 1956, namely :—

'(3) For the purposes of calculating the number of members of a joint family under sub-rule (2), a person who on the relevant date—

(a) was less than eighteen years of age ; or

(b) was a lineal descendant in the male line of another living member of the joint family; shall be excluded;

Provided that where a member of a joint family has died during the period commencing on the fourteenth day of August, 1947, and ending on the relevant date leaving behind on the relevant date all or any of the following heirs, namely,—

(a) a widow or widows ;

(b) a son or sons (whatever the age of such son or sons);

but no lineal ascendant in the male line, then, all such heirs shall, notwithstanding anything contained in this rule, be reckoned as one member of the joint family."

"This House recommends to Rajya Sabha that Rajya Sabha do concur in the said resolution".

"The above motion was passed by Lok Sabha at its sitting held on Wednesday, the 22nd August, 1956."

THE HINDU ADOPTIONS AND MAINTENANCE BILL, 1956

THE MINISTER FOR LEGAL AFFAIRS (SHRI H. V. PATASKAR) : Sir, I beg to move for leave to introduce a Bill to amend and codify the law relating to adoptions and maintenance among Hindus.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to amend and codify the law relating to adoptions and maintenance among Hindus."

The motion was adopted.

SHRI H. V. PATASKAR: Sir, I introduce the Bill.

THE STATES REORGANISATION BILL, 1956—continued

MR. CHAIRMAN : We now go back to the States Reorganisation Bill. The Prime Minister.